

GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

NOTIFICATION

Dated Shillong, the 30th January, 2023.

No. LJ (B) 68/2012/57—In the interest of public service and in exercise of the powers conferred by sub-section (2) of Section 20 of the Code of Criminal Procedure 1973, the Governor of Meghalaya is pleased to appoint the following officers as the Additional District Magistrates within South West Khasi Hills District -

1. Shri. Banteilang J. Kharshandy, MCS, Additional Deputy Commissioner.
2. Shri. Mayborn Diengdoh, MCS, Additional Deputy Commissioner.

No. LJ (B) 68/2012/57-A, In the interest of public service and in exercise of the powers conferred by sub-section (1) of Section 20 of the Code of Criminal Procedure 1973, the Governor of Meghalaya is pleased to appoint Shri. Keith Tennyson Nongsteng, MCS, Assistant Commissioner as the Executive Magistrate within South West Khasi Hills District.

This Notification shall come into immediate effect until further orders.

Sd/-
(Cyril V.D. Diengdoh),
Secretary to the Govt. of Meghalaya,
Law (B) Department

Memo No. LJ (B) 68/2012/57-B

Dated Shillong, the 30th January, 2023

Copy forwarded to:-

1. The Deputy Commissioner, South West Khasi Hills District, Mawkyrwat with reference to your letter No. SWK.15/JUD/2012/149, dated 23.01.2023.
2. The Director of Printing & Stationery, Meghalaya, Shillong for publication of Notification in the Meghalaya Gazette.
3. Personnel & A.R. (A) Department for information.
4. The Officer concerned.
5. ✓ DEO (Data Entry Operator) Law (A) Department for uploading the Notification in the Law Department website.

By order etc.,



Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department